COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Thirteenth Lok Sabha)

TENTH REPORT

(Presented on 29.11.2000)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Tenth Report.

- 2. The Committee met on 28 November 2000 for ---
 - I. Examination of the ten Constitution (Amendment) Bills under rule 294(1)(a) of the Rules of Procedure.
 - II. Allocation of time under rule 294 (1) (e) of the Rules of Procedure to the resolutions at item Nos. 2, 3 and 4 set down in the List of Business for Friday, 1 December, 2000.

Examination of Constitution (Amendment) Bills

- 3. The Committee considered the Bills and arrived at the following decisions as a result of their examination of the Bills:-
 - 1. The Constitution (Amendment) Bill, 2000 (Insertion of new Part XXIA, etc.) by Shri Subodh Mohite, M.P.

The Bill seeks to amend the Constitution with a view to giving constitutional status to Cooperative sector in agriculture and rural industrial sector.

2. The Constitution (Amendment) Bill, 2000 (Insertion of new article 24A) by Shri Subodh Mohite, M.P.

The Bill seeks to amend the Constitution with a view to making right to corruption free service in offices and bodies under the State a fundamental right.

3. The Constitution (Amendment) Bill, 2000 (Amendment of article 248, etc.) by Shri Suresh Kurup, M.P.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

The Bill seeks to amend the Constitution with a view to empowering State Legislatures to make laws on the residuary matters and to restrict the power of Parliament in respect of enacting laws on matters enumerated in the State List under certain circumstances.

4. The Constitution (Amendment) Bill, 2000 (Insertion of new article 364A, etc.) by Shri Prahlad Singh Patel, M.P.

The Bill seeks to amend the Constitution with a view to promoting and encouraging sports activities in the country and to transferring the entry 'sports' from State List to Union List in the Seventh Schedule to the Constitution.

5. The Constitution (Amendment) Bill, 2000 (Amendment of article 15, etc.) by Shri Vaiko, M.P.

The Bill seeks to amend the Constitution with a view to providing for reservation of not less than five percent. of number of posts or appointments in connection with the affairs of the Union or of a State in favour of the disabled persons notwithstanding anything contained in any judgment or an order of a court or an authority in regard to ceiling on total reservation.

6. The Constitution (Amendment) Bill, 2000 (Substituiton of new article for article 120,etc.) by Shri Vaiko, M.P.

The Bill seeks to amend the Constitution with a view to (i) provide that languages in which business in Parliament to be transacted shall be the languages mentioned in the Eighth Schedule; (ii) provide that official languages of the Union Government shall be all languages specified in the Eighth Schedule; and (iii) promote and spread all languages specified in the Eighth Schedule and develop them.

7. The Constitution (Amendment) Bill, 2000 (Amendment of article 130) by Shri Vaiko, M.P.

The Bill seeks to amend the Constitution with a view to setting up of a Committee consisting of Union Home Minister, the Union Law Minister, Leaders of Opposition of both Houses of Parliament and the Chief Justice of India in order to determine the location of bench or benches of the Supreme Court.

8. The Constitution (Amendment) Bill, 2000 (Substitution of new Schedule for Seventh Schedule) by Shri Vaiko, M.P.

The Bill seeks to amend the Constitution with a view to devolve more powers on States by transferring certain entries from Lists I (Union List) and III (Concurrent List) to List II- State List.

9. The Constitution (Amendment) Bill, 2000 (Amendment of article 130) by Dr. A.D.K. Jeyaseelan, M.P.

The Bill seeks to amend the Constitution with a view to setting up of a Bench of the Supreme Court at Chennai.

10. The Constitution (Amendment) Bill, 2000 (Amendment of Seventh Schedule) by Dr. A.D.K. Jeyaseelan, M.P.

The Bill seeks to amend the Constitution with a view to transferring the entry `education, including technical education, medical education and universities' from Concurrent List to State List.

Allocation of time to the Resolutions

- 4. The Committee recommend allocation of time to resolutions as follows:-
 - (1) Resolution by Dr. Madan Prasad Jaiswal regarding 2 hours problems of sugarcane growers.
 - (2) Resolution by Shri Kirit Somaiya regarding steps to protect 2 hours small scale industries.
 - (3) Resolution by Shri Annasaheb M.K. Patel regarding use of 2 hours by-products of sugar industry.

Recommendations

- (i) the Committee recommend that S/Shri Subodh Mohite, Suresh Kurup, Prahlad Singh Patel, Vaiko and Dr. A.D.K. Jeyaseelan, be permitted to move for leave to introduce their Constitution (Amendment) Bills;
- (ii) the Committee recommend that the allocation of time to resolutions as shown in paragraph 4 above, be agreed to by the House.

NEW DELHI;

P.M. SAYEED,

28 November 2000

Chairman,

7 Agrahayana 1922 (Saka)

Committee on Private Members'

Bills and Resolutions.